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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010438632026

+ **W.P.(C) 13501/2026 & CM APPL. 63006/2026**

PRASHANT KUMAR SINGH

.....Petitioner

Through: Mr. Shashank Singh, Mr. Shashwat Parihar, Mr. Shashwat Anand and Mr. Archit, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Ripu Daman Bhardwaj, CGSC, Mr. Rahul Mourya, GP, Mr. Kushagra Kumar and Mr. Amit Kumar Rana, Advs. for UoI.

Mr. Jay K. Bhardwaj, Ms. Tanya Singh and Mr. Pranjal Patel, Advs. for the R-3.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY SHARMA

ORDER

13.10.2026

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1. This Public Interest Litigation ("PIL") is in relation to the misuse of a dedicated song "Shoorveer", which is attributable to the heroic conduct of Late Maharana Pratap and his followers, which was (mis)used in "Mirzapur: the Movie".
2. The prayer in the petition is for directions to the Respondents no.1 & 2 to remove the musical composition "Shoorveer", which was played as background music in the climax scene in the said movie "Mirzapur: the Movie".
3. The learned counsel appearing for the respondents, particularly respondent no.3, on instructions, states that the aforesaid song, which was



played as the background music, is already removed and is not played in the said movie since 17th September, 2026. A certificate to that effect depicting voluntary deletion by the respondent no.3 is placed on record, which reads as under:-

GOVERNMENT OF INDIA : Mumbai

Acknowledgement No : 03011609202600022

Name Of The Film : "MIRZAPUR : THE MOVIE (HINDI WITH ENGLISH SUBTITLE) (Color) (2-D) "

Applied Duration(For Deletions): 00.00 MM:SS

Applied Duration(For Additions): 00.00 MM:SS

Dated :17/09/2026

The applicant of the film was granted "A" certificate vide CC No. DIL/3/54/2026-MUM, dated 29/08/2026. The applicant desired to exclude/include the following scenes voluntarily from his/her film after the film's certification. The application was entertained under Rule 33. The following portions were examined and found to be fit for their exclusion/inclusion from the film:

VOLUNTARY DELETIONS/ADDITIONS MADE BY THE APPLICANT AFTER CERTIFICATION

Sr No.	Reel No.	Description	Deletion MM:SS	Addition MM:SS
1	1	Replaced the song "Shoorveer..." with background music from TCR 2:39:13 to 2:40:40	0.00	09.00
Total:			00.00 MM:SS	00.00 MM:SS

Accordingly the endorsement is hereby accorded duly excluding/including the duration of above scenes for 197.19 MM:SS as against their previously endorsed final duration of 197.19 MM:SS

Digitally signed by RAJENDRA SINGH
Date: 2026.09.17 11:57:17 IST

(RAJENDRA SINGH)
Chief Executive Officer
CBFC, MUMBAI

4. The learned counsel for the petitioner does not dispute the aforesaid factual matrix.
5. As such, we accept the aforesaid submission made by the learned counsel for the respondent no.3.
6. In this background, as prayed by the learned counsel for the petitioner, since the issue sought to be canvassed in the petition stands redressed, no further orders are required. The PIL accordingly stands disposed of.



7. Counsel for the respondent no.3 states that in view of the conduct of the respondents, an amount of Rs.50,000/- shall be voluntarily donated to the Army Welfare Fund within a period of one week from today and the acknowledgement to that effect shall be produced on record.
8. In case there is a failure to produce the acknowledgement as claimed above, within a period of 02 weeks from today, the matter shall be listed for re-consideration before the Court only on the limited aspect of cost to be paid by the respondent no.3.
9. In case the acknowledgement is produced, the order directing disposal of the writ petition shall govern the proceedings.
10. Pending application(s) are also disposed of.

NITIN WASUDEO SAMBRE, ACJ

SANJAY SHARMA, J

OCTOBER 13, 2026/rk/ish